

List of Recommendations Accepted by the Government of India During the First Cycle of UPR

Civil and Political Rights

1. Expedite ratification of the Convention against Torture and its Optional Protocol.
2. Ratify the Convention on Enforced Disappearances.

Economic, Social and Cultural Rights

3. Maintain disaggregated data on caste and related discrimination.
4. Consider new ways of addressing growing economic and social inequities arising out of rapid economic growth and share experiences/results of best practices in addressing poverty.
5. Continue efforts to allow for a harmonious life in a multi-religious, multi-cultural, multi-ethnic and multi-lingual society and to guarantee a society constituting one-fifth of the world's population to be well fed, well housed, well cared for and well educated.

Rights of Women

6. Consider signature and ratification of the Optional Protocol to the Convention on the Elimination of All Forms of Discrimination against Women.
7. Fully integrate a gender perspective in the follow-up process to the UPR.
8. Follow-up on CEDAW recommendations to amend the Special Marriage Act in the light of article 16 and the Committee's general recommendation 21 on giving equal rights to property accumulated during marriage.

Rights of Children

9. Consider signature and ratification of ILO Conventions No. 138 and 182.

10. Review the reservation to article 32 of the Convention on the Rights of the Child.
11. Strengthen human rights education, specifically in order to address effectively the phenomenon of gender-based and caste-based discrimination.

Human Rights Challenges : Energizing of Existing Mechanisms

12. Continue to fully involve the national civil society in the follow-up to the UPR of India, as was done for its preparation.
13. Continue energizing existing mechanisms to enhance the addressing of human rights challenges.
14. Encourage enhanced cooperation with human rights bodies and all relevant stakeholders in the pursuit of a society oriented towards the attainment of internationally recognized human rights goals.
15. Share best practices in the promotion and protection of human rights taking into account the multi-religious, multi-cultural and multi-ethnic nature of Indian society.
16. Take into account recommendations made by treaty bodies and special procedures, especially those relating to women and children, in developing a national action plan for human rights which is under preparation.
17. Extend standing invitation to special procedures.
18. Receive as soon as possible the Special Rapporteur on the question of torture.
